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ITEM NO.4

COURT NO.4

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).8236/2008

(From the judgement and order dated 05/08/2008 in CRLRA
No.379/1998 of the HIGH COURT OF BOMBAY AT AURANGABAD)

GHANSHYAM

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With appln(s) for bail, impleadment and office report)

Date: 31/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr. Sudhanshu S.Choudhari,Adv.

For Respondent(s) Ms. Aparajita Singh,Adv.
Mr. Sanjay V. Kharde,Adv.
Ms. Asha Gopalan Nair,Adv.

Mr. Rutwik Panda,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated, the matter is
adjourned by four weeks for filing a copy of compromise.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER